

Kshitiz Gupta (Liquidator In The Matter Of Abhishek Corporation Ltd.) Vs Asset Reconstruction Company (India) Limited And Ors

Court: National Company Law Appellate Tribunal New Delhi

Date of Decision: Dec. 2, 2019

Acts Referred: Insolvency And Bankruptcy Board Of India (Liquidation Process) Regulations, 2016 â€” Regulation 32
Insolvency And Bankruptcy Code, 2016 â€” Section 14, 33, 35, 38, 39, 40, 60(5)

Companies Act, 1956 â€” Section 390(a), 391, 391(1), 391(1)(b)

Companies Act, 2013 â€” Section 68, 133, 230, 231, 232

Competition Act, 2002 â€” Section 7(1)

Sick Industrial Companies (Special Provisions) Act, 1985 â€” Section 4

Hon'ble Judges: S.J. Mukhopadhaya, J; Bansi Lal Bhat, J; Venugopal M, J

Bench: Full Bench

Advocate: Alok Dhir, Varsha Banerjee, Kunal Godhwani, Mukund Rawat

Final Decision: Disposed Of

Judgement